

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO 1965
TO BE ANSWERED ON 28.07.2016

Inter-Ministerial Litigations

1965. Dr. Udit Raj:

Will the Minister of Law and Justice be pleased to state:

- (a) the number of cases filed in the Supreme Court by one Ministry/ Department against another Ministry/Department of the Union Government during each of the last three years and the current year including the cases out of these which are still pending for disposal;
- (b) whether the Government has any mechanism to address such inter-ministerial issues so that these are not filed in the court of law;
- (c) if so, the details thereof and if not, the measure taken/being taken by the Government to discourage such litigations;
- (d) whether the Government has assessed the financial burden being incurred as a result of such litigations, and
- (e) if so, the details thereof for the said period?

ANSWER
MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION AND TECHNOLOGY

(SHRI P.P. CHAUDHARY)

- (a) to (e) The information is being collected and will be laid on the Table of the House.